

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) No. 126 of 2021**

**In the matter of:**

**Tek Travels Pvt. Ltd.**

**....Appellant**

**Vs.**

**PCM Worldwide Flights Pvt. Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Rachit Kohli, Mr. Shivankar, Advocates.**

**Respondent:**

**ORDER**

**(Through Virtual Mode)**

**24.02.2021:** The issue raised in this appeal against rejection of the application filed under Section 9 of the Insolvency and Bankruptcy Code, 2016 ("I&B Code" for short) by Appellant- Operational Creditor in terms of the impugned order dated 18<sup>th</sup> December, 2020 passed by the Adjudicating Authority (National Company Law Tribunal), New Delhi, Bench-VI, on the ground that there was pre-existing dispute is that the Respondent- Corporate Debtor did not raise any dispute in regard to quality, quantity or price of goods prior to issuance of Demand Notice.

Issue notice upon Respondent. Appellant to provide mobile Nos./ e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

Contd/-.....

List the appeal 'for admission (after notice)' on 15<sup>th</sup> March, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

***AR/g***